GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:1463 ANSWERED ON:13.12.2013 CNG STATIONS Bhujbal Shri Sameer ;Rana Shri Kadir;Thakur Shri Anurag Singh

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government/Oil Marketing Companies (OMCs) proposes to setup more Compressed Natural Gas (CNG) stations in the country;

(b) if so, the details thereof, State/UT-wise including Uttar Pradesh and Maharashtra;

(c) whether the OMCs have conducted any survey in this regard; and

(d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAAKA LAKSHMI)

(a) & (b): While a CNG station can be established by any entity without authorization by the Petroleum & Natural Gas Regulatory Board (PNGRB), the City Gas Distribution entities authorized by the PNGRB also establish CNG filling stations within the respective authorized areas as per techno-economic feasibility. Petroleum and Natural Gas Regulatory Board (PNGRB) established under the PNGRB Act, 2006, has envisaged a phased roll out plan of CGD network development in several Geographical Areas (GAs) covering more than 300 cities/towns in the country. Decision by OMCs to set up CNG stations is based on techno-commercial criteria.

(c) & (d): No survey have been conducted by the OMCs.